

(ग) सरकार आबादी को पौषणिक खाद्य उपलब्ध कराने में मोटे अनाजों की क्षमता से वाकिफ है। जवार, बाजरा तथा रागी ऊर्जा के महत्वपूर्ण स्रोत हैं और उनसे खजिन तथा रेशा भी प्राप्त होता है।

(घ) विभिन्न क्षेत्रों तथा समाज के विभिन्न स्तर के लोग भिन्न-भिन्न खाद्यान्नों को पसन्द करते हैं। तथापि, ग्रामीण, शहरी तथा आदिवासी क्षेत्रों के लोगों को खाद्य और पोषाहार बोर्ड की 27 राज्यों/सघ राज्य क्षेत्रों में स्थित पोषाहार विस्तार एकाई द्वारा शुरू की गई पोषाहार शिक्षा संबंधी गतिविधियों के जरिए मोटे अनाजों के पौषणिक महत्व के बारे में शिक्षित करने के प्रयास किए गए हैं।

(ङ) और (च) पोषाहार अनुसंधान संस्थान, हैदराबाद तथा अन्य संस्थान, विभिन्न खाद्यान्नों के पौषणिक पहलुओं के बारे में लगातार अनुसंधान कार्यक्रमों में संलग्न रहते हैं।

#### State of Consumer movement in the country

\*369. SHRI KRISHAN LAL SHARMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the development of consumer movement is lopsided at present;

(b) whether Government have identified the weak spots in this regard;

(c) what steps Government propose to take for even development of the movement in the country;

(d) the names of the States which have full fledged organisations to deal with the spread of movement; and

(e) whether any central aid is being given to the States to boost consumer movement if so, break up thereof, Statewise?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): (a) to (c) Consumer protection programme covers the entire country including urban, semi-urban and rural areas. Consumer movement itself is a recent development in our country. At present, the movement is mainly restricted to urban and semi-urban areas where the population is literate and aware of their rights. Due to the vastness of the country and large sections of illiterate population, it will take some time for the movement to reach the rural and remote areas. Government has taken a number of steps for the development of the movement. Such steps include enactment and enforcement of the Consumer Protection Act, 1986; organisation of seminars, training programmes, workshops, exhibitions etc.; preparation and free distribution of audio visual/printed material; broadcasting of weekly programme like "Apne Adhikar" from AIR; publishing of quarterly journal "Upabhokta Jagaran"; institution of national awards for youths, consumer organisations and women and grant of financial assistance to consumer organisations. In all these schemes attempt is made to give preference to rural areas and individuals/organisations with a rural base.

(d) In States, Departments dealing with civil supplies functions have been designated as nodal agency for implementing programmes on consumer protection. Some States like Gujarat have set up full fledged agency like Consumer Affairs and Protection Agency of Gujarat (CAPAG) to deal with the subject. However, there is no system of patronising any private organisation by the States for this purpose.

(e) Central Government has initiated a scheme to give financial assistance to the States/UTs to the extent of Rs. 40,000/- per annum for undertaking consumer awareness programmes. Year-wise particulars

of States assisted so far is annexed, as statement. (See below) Central Government is also sending copies of video documentaries, printed material etc. to the State Governments for their use. In addition financial assistance is also given to voluntary consumer organisations for undertaking consumer awareness programmes.

#### Statement

*State Governments/UT Administrations sanctioned financial assistance for consumer protection activities from 1987-88 onwards—*

1987-88

1. Jammu & Kashmir
2. West Bengal
3. Assam
4. Maharashtra
5. Gujarat
6. Delhi
7. Uttar Pradesh
8. Orissa
9. Andhra Pradesh
10. Chandigarh
11. Andaman & Nicobar Islands
12. Pondicherry.

1988-89

1. Bihar
2. Arunachal Pradesh
3. Rajasthan
4. Punjab
5. Sikkim
6. Meghalaya
7. West Bengal
8. Jammu & Kashmir
9. Haryana
10. Tamil Nadu
11. Orissa
12. Assam
13. Uttar Pradesh
14. Andhra Pradesh
15. Andaman & Nicobar Islands
16. Lakshadweep
17. Pondicherry

1989-90

1. Karnataka
2. Tamil Nadu
3. Punjab
4. Maharashtra
5. Orissa
6. Haryana
7. Meghalaya
8. Nagaland
9. Tripura
10. Lakshadweep
11. Dadra & Nagar Haveli
12. Pondicherry.

1990-91

1. Bihar
2. Delhi
3. Kerala
4. Uttar Pradesh

1991-92

1. Andhra Pradesh
2. Arunachal Pradesh
3. Assam
4. Bihar
5. Gujarat
6. Haryana
7. Karnataka
8. Tamil Nadu
9. Rajasthan
10. Sikkim
11. West Bengal
12. Tripura
13. Mizoram
14. Maharashtra
15. Andaman & Nicobar Islands
16. Chandigarh
17. Delhi

1992-93

1. Sikkim
2. Haryana
3. Tamil Nadu
4. Orissa
5. Arunachal Pradesh

1993-94 (to date)

1. Uttar Pradesh
2. Madhya Pradesh
3. Himachal Pradesh
4. West Bengal
5. Lakshadweep

**ESIC Scheme at Paradip Phosphates Ltd.**

**\*370. SHRI SARADA MOHANTY:**  
**SHRI PRAVAT KUMAR**  
**SAMANTARAY:**

Will the Minister of Labour be pleased to state:

(a) whether Government are aware that E.S.I.C. component of contribution passed on to the contractors working under Paradip Phosphates Ltd. is a part of their agreement;

(b) if so, what was the total money passed on to the contractors by Paradip Phosphates Ltd. and since when;

(c) what has happened to this money in the absence of ESIC scheme at Paradip Phosphates Ltd.; and

(d) whether government propose to recover this money from contractors and pass on the same to the workers?

**THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA):** (a) No, Sir.

(b) to (d) Do not arise.

**गरीबी रेखा के निर्धारण के संबंध में विशेषज्ञ समिति का प्रतिवेदन**

**\*371. श्री राम जेठमलानी :**

**श्री धीरेन जे० शाह :**

**क्या योजना और कार्यक्रम कार्यान्वयन मंत्रों यह बताने की कृपा करेंगे कि :**

(क) क्या यह सच है कि सितम्बर, 1989 में प्रो. डी. टी. लकड़वाला की अध्यक्षता में गठित विशेषज्ञ समिति ने अपनी सिफारिशें सरकार को प्रस्तुत कर दी हैं ;

(ख) यदि हाँ, तो समिति ने गरीबी रेखा निर्धारित करने संबंधी अपने मत से संबंधित अपना प्रतिवेदन कब प्रस्तुत किया था ;

(ग) क्या यह सच है कि समिति ने इस बात को स्वीकार किया है कि वर्ष 1987-88 के दौरान देश में गरीबी रेखा से नीचे जीवन यापन करने वाले लोगों की संख्या 30 प्रतिशत की बजाय 38 प्रतिशत थी, जो गरीबी रेखा से नीचे जीवन यापन करने वाले लोगों की मान्य संख्या के अनुरूप नहीं है ;

(घ) क्या यह भी सच है कि समिति ने गरीबी रेखा निर्धारित करने हेतु नई परिभाषा स्वीकार करने का आग्रह किया है ;

(ङ) यदि हाँ, तो प्रस्तावित नई परिभाषा क्या है और इस परिभाषा को स्वीकार किये जाने के संबंध में सरकार की प्रतिक्रिया क्या है ;

(च) समिति द्वारा प्रस्तुत किए गए प्रतिवेदन को बंदेनजर रखते हुए क्या सरकार ने आठवीं पंचवर्षीय योजना में कतिपय संशोधन की आवश्यकता महसूस की है ; और

(छ) यदि नहीं, तो क्या सरकार आठवीं पंचवर्षीय योजना के दौरान देश में सभी लोगों के लिए प्रतिदिन, ग्रामीण क्षेत्र में 2400 और शहरी क्षेत्र में 2100 कैलोरी के उपयोग की व्यवस्था की सर्वोच्च प्राथमिकता देने का विचार रखती है ?